

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 20/81 SCHEDULED TO BE HELD ON 17.08.2010 BUT ACTUALLY HELD ON 25.08.2010.

The Meeting No. 20/81 of Norms Committee-II was held on 25.08.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
-	-	-
1.	Sh. B.D. Ghosh, Addl. IA	MOS
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, DO	DIPP
4.	Sh. K.K.Funda, Asstt. Dir.	M/o Steel
5.	Sh. Raman Kumar, FTDO	DGFT

Case No.: 611/26/81-ALC2/2007	Party Name:SPARROW ELECTRONICS LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deffered and Re-indexed
HQ File :01/81/050/00699/AM05/	RLA File :07/24/040/00388/AM05/	Lic.No/Date:0710033433 15.10.2004	Defer Date:28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: -			
1. Information in respect of S.No. 4,5 & 11 of the Standard Deficiency Format.			

	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date: 28.09.2010
2	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No.20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The committee observed that the comments from DHI are still awaited and therefore decided to send a copy of reply to DHI. The case stands deferred and to be relisted on 28.09.2010.			
	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date: 28.09.2010
3	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to send D.O.letter to JS(Mines) to expedite the same. The case stands deferred and to be relisted on 28.09.2010			
4	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The committee observed that the comments from Min. of IT are still awaited and			

therefore decided to send D.O. letter to JS(IT) to expedite the same. The case stands deferred and to be relisted on 28.09.2010

Case No.:3/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
HQ File :01/81/050/00388/AM10/	RLA File :03/95/040/00692/AM09/	Lic.No/Date:0310503872 27.01.2009	Defer Date: 28.09.2010

5 **Decision :** The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The committee observed that the comments from Min. of IT are still awaited and therefore decided to send D.O. letter to JS(IT) for attending the meeting. The case stands deferred and to be relisted on 28.09.2010

6	Case No.:2/1/81-ALC2/2010	Party Name:RPG CABLES LIMITED,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00536/AM10/	RLA File :03/95/040/00521/AM09/	Lic.No/Date:0310505808 05.02.2009	Defer Date: 28.09.2010
	Decision : : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.09.2010.			

7	Case No.:17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The committee also decided to send a reminder to M/o IT.The case stands deferred and to be re-listed on 28.09.2010.			

8	Case No.:25/33/81-ALC2/2009	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM10/	RLA File :07/24/040/00676/AM09/	Lic.No/Date:0710063959 31.03.2009	Defer Date: 28.09.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited after sending two reminders and therefore decided to send a final reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.

9	Case No.: 24/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/81/050/00206/AM10/	RLA File :32/24/040/00067/AM09/	Lic.No/Date:3210040135 01.04.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(15)/2010/TSW(B) dt.02.08.2010 as under:- 1. Import item listed as SI No. 2,9,12 to 16 allowed on net to net basis as applied by the firm. 2. Rest of the items are components and may be allowed as per condition of GN-4. R/A may take suitable consequential action accordingly.			

10	Case No.: 12/7/81-ALC2/2009	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Rejected
	HQ File :01/81/050/00032/AM10/	RLA File :05/24/040/00464/AM09/	Lic.No/Date:0510240950 06.05.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that despite six reminders reply has not been received from firm therefore decided to reject the request of firm.			

11	Case No.: 15/7/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/81/050/00035/AM10/	RLA File :03/94/040/00065/AM10/	Lic.No/Date:0310519156 08.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee -			

II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(15)/2010/TSW(B) dt.02.08.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

12	Case No.:11/9/81-ALC2/2009		Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed																														
	HQ File :01/81/050/00046/AM10/		RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date:28.09.2010																														
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.																																		
13	Case No.:12/9/81-ALC2/2009		Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed																														
	HQ File :01/81/050/00047/AM10/		RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date: 28.09.2010																														
	Decision : : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.NC decided that a copy of the application of the firm may be sent to DIPP for comments. The case stands deferred and to be re-listed on 28.09.2010.																																		
14	Case No.:17/27/81-ALC2/2009		Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved																														
	HQ File :01/81/050/00199/AM10/		RLA File :07/24/040/00114/AM10/	Lic.No/Date:0710065505 22.06.2009																															
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under:-																																		
<table><tr><td>Import Item No.</td><td>Quantity of Import items (In Nos.)</td><td>Import Weight after 15 % recovery (In Kgs)</td><td>Wastage after 15 % recovery (%)</td><td></td></tr><tr><td>1</td><td>17 Nos.</td><td>54.22</td><td>89.5</td><td></td></tr><tr><td>2</td><td>17 Nos</td><td>54.22</td><td>89.5</td><td></td></tr><tr><td>3</td><td>17 Nos</td><td>49.55</td><td>94.6</td><td></td></tr><tr><td>4</td><td>17 Nos</td><td>49.55</td><td>94.6</td><td></td></tr><tr><td>5</td><td>17 Nos</td><td>46.84</td><td>94.0</td><td></td></tr></table>						Import Item No.	Quantity of Import items (In Nos.)	Import Weight after 15 % recovery (In Kgs)	Wastage after 15 % recovery (%)		1	17 Nos.	54.22	89.5		2	17 Nos	54.22	89.5		3	17 Nos	49.55	94.6		4	17 Nos	49.55	94.6		5	17 Nos	46.84	94.0	
Import Item No.	Quantity of Import items (In Nos.)	Import Weight after 15 % recovery (In Kgs)	Wastage after 15 % recovery (%)																																
1	17 Nos.	54.22	89.5																																
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5	17 Nos	46.84	94.0																																

6	17 Nos	46.84	94.0
7	17 Nos	19.08	114.8
8	17 Nos	19.08	114.8
9	17 Nos	18.85	112.9
10	17 Nos	18.85	112.9
11	17 Nos	18.85	112.9
12	17 Nos	18.85	112.9
13	17 Nos	21.85	100.8
14	17 Nos	21.85	100.8
15	17 Nos	18.85	112.9
16	17 Nos	18.85	112.9
17	17 Nos	19.05	119.9
18	17 Nos	19.05	119.9
19	17 Nos	19.05	119.9
20	17 Nos	19.05	119.9
21	17 Nos	19.10	80.8
22	17 Nos	19.10	80.8
23	17 Nos	10.91	116.1
24	17 Nos	10.91	116.1
25	17 Nos	36.17	115.0
26	17 Nos	36.17	115.0
27	17 Nos	16.58	114.3
28	17 Nos	16.58	114.3
29	17 Nos	27.08	113.9
30	17 Nos	27.08	113.9
31	17 Nos	157.18	116.9
32	17 Nos	157.18	116.9
33	17 Nos	16.00	99.8
34	17 Nos	16.00	99.8
35	17 Nos	15.69	114.0
36	17 Nos	15.69	114.0
37	17 Nos	16.95	114.2
38	17 Nos	16.95	114.2
39	17 Nos	4.59	112.4
40	17 Nos	4.59	112.4
41	17 Nos	20.77	100.5
42	17 Nos	20.77	100.5
43	17 Nos	33.54	119.4
44	17 Nos	33.54	119.4
45	17 Nos	31.84	121.7
46	17 Nos	31.84	121.7

47	17 Nos	17.57	114.2
48	17 Nos	17.57	114.2
49	17 Nos	12.80	113.4
50	17 Nos	12.80	113.4
51	501Nos	2400.07	120.6
52	51 Nos	244.32	120.6
53	377 Nos	1806.04	120.6
54	287 Nos	1374.89	120.6
55	84 Nos	402.40	120.6
56	2000Nos	53.60	89.5

R/A may take suitable consequential action accordingly.

15	Case No.:10/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00192/AM10/	RLA File :03/94/040/00171/AM10/	Lic.No/Date:0310526069 26.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(135)/2009/TSW(B) dated 26.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

16	Case No.:4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the			

firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.				
17	Case No.:10/15/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00096/AM10/	RLA File :05/24/040/00187/AM10/	Lic.No/Date:0510244848 30.06.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Information in respect of S.No. 3,4,5 & 11 of the Standard Deficiency Format.			

18	Case No.:2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Information in respect of S.No. 3,4,5 & 11 of the Standard Deficiency Format.			
19	Case No.:15/17/81-ALC2/2009	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00121/AM10/	RLA File :34/24/040/00161/AM09/	Lic.No/Date:3410024683 16.07.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from MSME are still awaited . The case stands deferred and to be relisted on 28.09.2010.			
20	Case No.:2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:20/81-	Status:Deffered

		ALC2/2010 17.08.2010	and Re- indexed
HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o IT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			

21	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re- indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. NC has decided to examine the case on file as per comments of MSME in SION case. The case stands deferred and to be relisted on 28.09.2010.			

22	Case No.:13/1/81-ALC2/2010	Party Name:RPG CABLES LIMITED,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/81/050/00547/AM10/	RLA File :03/95/040/01032/AM09/	Lic.No/Date:0310532963 10.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under:- 1. Net weight of export product may be specified as 45.512 MT. 2. Quantity of import item at Sl.No.1 i.e. Aluminium wire rod EC grade may be allowed as applied for i.e. 9.626 MT inclusive of 1% wastage. 3. Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as applied for i.e. 1.350 MT inclusive of 4 % wastage. 4. Quantity of import item at Sl.No.3 ie. XLPE Insulation Compound may be allowed as applied for i.e. 9.69 MT inclusive of 4 % wastage.			

5. Quantity of import item at Sl.No.4 i.e. Copper Foil(Tape) may be allowed as applied for i.e.0.642 MT inclusive of 0.5% wastage.
6. Quantity of import item at Sl.No.5 ie. PVC Resin may be allowed as applied for i.e. 5.126 MT inclusive of 1 % wastage

R/A may take suitable consequential action accordingly.

23	Case No.:9/23/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00162/AM10/	RLA File :09/24/040/00167/AM10/	Lic.No/Date:0910039105 28.08.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ask firm to depute Technical Person for personnel hearing in next NC on 28.09.2010.			

24	Case No.:2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. NC decided to forward the reply received from the firm to DHI for examination /comments. The case stands deferred and to be re-listed on 28.09.2010.			
25	Case No.:3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date: 28.09.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. NC decided to forward the reply received from the firm to DHI for examination /comments. The case stands deferred and to be re-listed on 28.09.2010.

Case No.: 7/41/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Approved
HQ File :01/81/050/00392/AM10/	RLA File :03/94/040/00328/AM10/	Lic.No/Date:0310537877 15.09.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(82)/2010/TSW(B) dated 30.07.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

Case No.: 40/1/81-ALC2/2010	Party Name:INNO FAB (INDIA)PVT LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deffered and Re-indexed
HQ File :01/81/050/00574/AM10/	RLA File :09/24/040/00243/AM10/	Lic.No/Date:0910039371 23.09.2009	Defer Date: 28.09.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from DHI are still awaited . The case stands deferred and to be relisted on 28.09.2010.

Case No.: 8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deffered and Re-indexed
HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date: 28.09.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.NC decided to forward copy of application to DIPP for comments as M/o IT and DOT have clarified that items do not come under their purview. The case stands deferred and to be relisted on 28.09.2010.

Case No.: 7/29/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deffered and Re-indexed
HQ File :01/81/050/00253/AM10/	RLA File :07/24/040/00239/AM10/	Lic.No/Date:0710067290 01.10.2009	Defer Date: 28.09.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in

	its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.NC decided to forward copy of application to DIPP for examination. The case stands deferred and to be relisted on 28.09.2010.			
30	Case No.:11/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00396/AM10/	RLA File :03/95/040/00399/AM10/	Lic.No/Date:0310540446 06.10.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o IT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			
31	Case No.:14/29/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00260/AM10/	RLA File :05/23/040/00045/AM10/	Lic.No/Date:0510250377 07.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under:- 1. Net weight of export product may be specified as 45.512 MT. 2. Quantity of import item at Sl.No.1 i.e. Aluminium wire rod EC grade may be allowed as applied for i.e. 9.626 MT inclusive of 1% wastage. 3. Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as applied for i.e. 1.350 MT inclusive of 4 % wastage. 4. Quantity of import item at Sl.No.3 ie. XLPE Insulation Compound may be allowed as applied for i.e. 9.69 MT inclusive of 4 % wastage. 5. Quantity of import item at Sl.No.4 i.e. Copper Foil(Tape) may be allowed as applied for i.e.0.642 MT inclusive of 0.5% wastage. 6. Quantity of import item at Sl.No.5 ie. PVC Resin may be allowed as applied for i.e. 5.126 MT inclusive of 1 % wastage			
	R/A may take suitable consequential action accordingly.			
32	Case No.:16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from MSME are still awaited . The case stands deferred and to be relisted on 28.09.2010.			
33	Case No.:4/31/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:20/81-ALC2/2010	Status: Approved

		17.08.2010	
HQ File :01/81/050/00270/AM10/	RLA File :09/24/040/00107/AM10/	Lic.No/Date:0910039610 15.10.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(112)/2009/TSW(B) dated 28.07.2010 (copy enclosed). Decision for SI No. 1 to 9 applicable to all 27 import items as they are repeated items . R/A may take suitable consequential action accordingly.			

34	Case No.: 12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			

35	Case No.: 13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o IT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			
36	Case No.: 1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.

37	Case No.: 31/1/81-ALC2/2010	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00565/AM10/	RLA File :03/95/040/00417/AM10/	Lic.No/Date:0310542887 28.10.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.			
38	Case No.: 14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			

39	Case No.: 15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			

40	Case No.: 13/35/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00321/AM10/	RLA File :31/24/040/00134/AM10/	Lic.No/Date:3110040661 13.11.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the			

firm is not received. Therefore, the Committee decided to remind RA Pune for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.

41	Case No.:28/35/81-ALC2/2009	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM10/	RLA File :03/95/040/00507/AM10/	Lic.No/Date:0310546984 23.11.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			

42	Case No.:6/1/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00540/AM10/	RLA File :08/24/040/00220/AM10/	Lic.No/Date:0810084403 25.11.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply of the firm is not received. Therefore, the Committee decided to send letter to RA Ahmedabad for checking whereabouts of the firm and delivering D/L to the firm. The case stands deferred and to be relisted on 28.09.2010.			

43	Case No.:1/37/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00344/AM10/	RLA File :31/24/040/00167/AM10/	Lic.No/Date:3110040846 27.11.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.			

Case No.:2/37/81-ALC2/2009	Party Name:HAVELLS INDIA LTD.	Meet No/Date:20/81-ALC2/2010	Status:Approved
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44			17.08.2010	
	HQ File :01/81/050/00345/AM10/	RLA File :05/23/040/00111/AM10/	Lic.No/Date:0510253581 30.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under:- 1. Quantities of import items from S.No. 1 to 9 and 13 to 23 may be allowed on net to net basis with accountability clause. 2. Quantities of import items at S.No. 10, 11 & 12 may be allowed as 50 Grams, 238 Grams and 216 Grams respectively on net to net basis. 3. Quantity of import items at S.No. 24 may be allowed as applied for i.e. 1176 Kgs inclusive of 5 % wastage. 4. Quantities of import items at S.No. 25 & 26 may be allowed as 612 Grams and 4816 Litres respectively on net to net basis. R/A may take suitable consequential action accordingly.			

45	Case No.:17/1/81-ALC2/2010		Party Name:SUNCHIRIN AUTOPARTS INDIA PVT. LTD.	Meet No/Date:20/81- ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00551/AM10/		RLA File :07/24/040/00329/AM10/	Lic.No/Date:0710068636 02.12.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited after sending two reminders and therefore decided to send a final reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.				
46	Case No.:3/1/81-ALC2/2010		Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:20/81- ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00537/AM10/		RLA File :03/95/040/00558/AM10/	Lic.No/Date:0310549022 03.12.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.				
47	Case No.:12/37/81-ALC2/2009		Party Name:KE-TECHNICAL	Meet No/Date:20/81-	Status:

		TEXTILES PVT.LTD.	ALC2/2010 17.08.2010	Tranferred
	HQ File :01/81/050/00355/AM10/	RLA File :02/24/040/00171/AM10/	Lic.No/Date:0210134925 07.12.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the above case does not pertain to NC-II and decided to transfer the case to NC-5.			
	Case No.:3/39/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:20/81- ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00359/AM10/	RLA File :07/24/040/00342/AM10/	Lic.No/Date:0710068801 10.12.2009	
48	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide UO dtd. 25.08.2010:- 1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 19611.37 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 588.62 Kgs. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			
	Case No.:40/48/83-ALC1/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/83/050/00924/AM10/	RLA File :03/95/040/00408/AM09/	Lic.No/Date:0310551323 17.12.2009	Defer Date: 28.09.2010
49	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			
50	Case No.:25/41/81-ALC2/2009	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00410/AM10/	RLA File :04/24/040/00239/AM10/	Lic.No/Date:0410110392 23.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide UO dtd. 25.08.2010:-			

1. Words “ 595 X 595 x 0.9 mm” may be suffixed with the description of export product.
2. Words “Thickness 0.9 mm” may be suffixed with the description of import item and its quantity may be allowed as 46200 Sq. Mtrs. inclusive of a wastage of 5 %.

R/A may take suitable consequential action accordingly.

51	Case No.:22/41/81-ALC2/2009	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00407/AM10/	RLA File :07/24/040/00331/AM10/	Lic.No/Date:0710069195 31.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(36)/2010/TSW(B) dated 13.08.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

52	Case No.:18/1/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00552/AM10/	RLA File :03/95/040/00640/AM10/	Lic.No/Date:0310553146 31.12.2009	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o IT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			
53	Case No.:29/41/81-ALC2/2009	Party Name:JCR DRILLSOL PVT LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Rejected
	HQ File :01/81/050/00414/AM10/	RLA File :07/21/040/00919/AM10/	Lic.No/Date:0710069229 04.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that despite several reminders reply has not been received from firm therefore decided to reject the request of firm.			

R/A may take suitable consequential action accordingly.				
54	Case No.:32/1/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00566/AM10/	RLA File :05/23/040/00159/AM10/	Lic.No/Date:0510256336 14.01.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited after sending two reminders and therefore decided to send a final reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.			

55	Case No.:6/45/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Closed
	HQ File :01/81/050/00436/AM10/	RLA File :04/24/040/00263/AM10/	Lic.No/Date:0410110982 21.01.2010	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The committee has observed that as RA informed that the copy of application may not be forwarded to HQ because the firm has not submitted the sufficient number of copy of applications to RA, decided to withdraw the case.			

56	Case No.:42/1/81-ALC2/2010	Party Name:GLOBAL WIND POWER LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00576/AM10/	RLA File :03/94/040/00676/AM10/	Lic.No/Date:0310556824 25.01.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from the DHI is still awaited . The case stands deferred and to be re-listed on 28.09.2010			

57	Case No.:8/45/81-ALC2/2009	Party Name:DUCATI ENERGIA (INDIA) PVT.LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00438/AM10/	RLA File :31/24/040/00216/AM10/	Lic.No/Date:3110041683 27.01.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.			
58	Case No.:10/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2010	Status:Deffered

			17.08.2010	and Re-indexed
	HQ File :01/81/050/00440/AM10/	RLA File :05/23/040/00163/AM10/	Lic.No/Date:0510257035 28.01.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.				
59	Case No.:11/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00441/AM10/	RLA File :05/23/040/00164/AM10/	Lic.No/Date:0510257036 28.01.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.			

60	Case No.:1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from the DHI is still awaited . The case stands deferred and to be re-listed on 28.09.2010				

61	Case No.:2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from the DHI is still awaited . The case stands deferred and to be re-listed on 28.09.2010				

62	Case No.:4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 02.02.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II				

in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: -

1.Information in respect of S.No. 5 & 11 of the Standard Deficiency Format.

63	Case No.:1/47/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM10/	RLA File :31/24/040/00197/AM10/	Lic.No/Date:3110041809 03.02.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1.Information in respect of S.No. 5 & 11 of the Standard Deficiency Format.			

64	Case No.:2/47/81-ALC2/2009	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00451/AM10/	RLA File :03/95/040/00689/AM10/	Lic.No/Date:0310558495 04.02.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1.Information in respect of S.No. 5 & 11 of the Standard Deficiency Format.			

65	Case No.:4/47/81-ALC2/2009	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00453/AM10/	RLA File :07/24/040/00413/AM10/	Lic.No/Date:0710069856 05.02.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. As per the recommendation of the representative of M/o Steel present in the meeting, it was decided by the Committee to ratify the norms with 0.5% wastage and quantity allowed is 74089 Kg. R/A may take suitable consequential action accordingly.			

66	Case No.:5/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00454/AM10/	RLA File :03/95/040/00702/AM10/	Lic.No/Date:0310559157 09.02.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.			

67	Case No.:6/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00455/AM10/	RLA File :03/95/040/00688/AM10/	Lic.No/Date:0310559158 09.02.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.			
68	Case No.:43/1/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00577/AM10/	RLA File :07/24/040/00407/AM10/	Lic.No/Date:0710069903 09.02.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is			

	still awaited after sending two reminders and therefore decided to send a final reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.			
69	Case No.:9/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00458/AM10/	RLA File :05/24/040/00478/AM10/	Lic.No/Date:0510258401 12.02.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.As per written comments of DHI vide U.O. No 3(58)/2010/TSW(B) dtd. 17.08.2010, D/L is being issued to firm. The case stands deferred and to be re-listed on 28.09.2010.			

70	Case No.:38/1/81-ALC2/2010	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00572/AM10/	RLA File :05/23/040/00184/AM10/	Lic.No/Date:0510258638 16.02.2010	Defer Date: 28.09.2010
	Decision : : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the C&PC is still awaited therefore decided to send another reminder to C&PC . The case stands deferred and to be re-listed on 28.09.2010.			
71	Case No.:45/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00579/AM10/	RLA File :11/24/040/00044/AM10/	Lic.No/Date:1110021822 18.02.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee decided to send the application of firm to DHI for re-examination. The case stands deferred and to be re-listed on 28.09.2010.			
72	Case No.:44/1/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00578/AM10/	RLA File :05/23/040/00176/AM10/	Lic.No/Date:0510259435 25.02.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.			

73	Case No.:33/1/81-ALC2/2010	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
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HQ File :01/81/050/00567/AM10/	RLA File :04/24/040/00306/AM10/	Lic.No/Date:0410112257 10.03.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee decided that copy of the application may be forwarded to DIPP for comments. The case stands deferred and to be re-listed on 28.09.2010.			

74	Case No.: 1/1/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00535/AM10/	RLA File :07/24/040/00465/AM10/	Lic.No/Date:0710070541 15.03.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			

75	Case No.: 15/1/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00549/AM10/	RLA File :07/21/040/01138/AM10/	Lic.No/Date:0710070560 17.03.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			

76	Case No.: 16/1/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00550/AM10/	RLA File :07/21/040/01139/AM10/	Lic.No/Date:0710070561 17.03.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			

77	Case No.:24/1/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00558/AM10/	RLA File :07/24/040/00419/AM10/	Lic.No/Date:0710070585 18.03.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from the MNRE is still awaited therefore decided to send a reminder to MNRE. The case stands deferred and to be re-listed on 28.09.2010			

78	Case No.:25/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00559/AM10/	RLA File :07/24/040/00461/AM10/	Lic.No/Date:0710070587 18.03.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from the M/o Mines is still awaited therefore decided to send a reminder to M/o Mines. The case stands deferred and to be re-listed on 28.09.2010			
79	Case No.:26/1/81-ALC2/2010	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00560/AM10/	RLA File :07/24/040/00462/AM10/	Lic.No/Date:0710070588 18.03.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from the M/o Mines is still awaited therefore decided to send a reminder to M/o Mines. The case stands deferred and to be re-listed on 28.09.2010			
80	Case No.:27/1/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00561/AM10/	RLA File :07/24/040/00467/AM10/	Lic.No/Date:0710070640 22.03.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.09.2010.			

81	Case No.:28/1/81-ALC2/2010	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Transferred To NC-I
	HQ File :01/81/050/00562/AM10/	RLA File :31/24/040/00250/AM10/	Lic.No/Date:3110042494 23.03.2010	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee decided to transfer the case to NC-I .				
82	Case No.: 30/1/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00564/AM10/	RLA File :03/95/040/00862/AM10/	Lic.No/Date:0310566656 25.03.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.09.2010.			
83	Case No.: 1/3/81-ALC2/2010	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00002/AM11/	RLA File :07/24/040/00497/AM10/	Lic.No/Date:0710070749 01.04.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			
84	Case No.: 2/3/81-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00003/AM11/	RLA File :07/24/040/00490/AM10/	Lic.No/Date:0710070750 01.04.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			
85	Case No.: 3/3/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00004/AM11/	RLA File :09/24/040/00571/AM10/	Lic.No/Date:0910041570 07.04.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 28.09.2010.			
			Meet No/Date:20/81-ALC2/2010	Status:Deffered

86	Case No.:4/3/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	17.08.2010	and Re-indexed
	HQ File :01/81/050/00005/AM11/	RLA File :07/24/040/00493/AM10/	Lic.No/Date:0710070805 07.04.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.				
87	Case No.:6/3/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00007/AM11/	RLA File :09/24/040/00141/AM10/	Lic.No/Date:0910041604 09.04.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from the DHI is still awaited . The case stands deferred and to be re-listed on 28.09.2010				
88	Case No.:8/3/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00009/AM11/	RLA File :07/24/040/00006/AM11/	Lic.No/Date:0710070878 12.04.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.				
89	Case No.:1/9/81-ALC2/2010	Party Name:NAGREEKA FOILS LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00034/AM11/	RLA File :03/95/040/00106/AM11/	Lic.No/Date:0310574202 13.05.2010	
Decision :				
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide UO dtd. 25.08.2010:-				
1. Word ‘ Relevant’ may be prefixed with the description of import item at Sl. No. 1 and after taking clue from SION C-1711, quantity of this item may be allowed as 492900 Kgs inclusive of 6% wastage.				
2 Taking clue from SION C-1711, quantity of import item at Sl. No 2 may be allowed 36780 Kgs inclusive of 5% wastage				

R/A may take suitable consequential action accordingly.

90	Case No.:2/9/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00035/AM11/	RLA File :06/24/040/00009/AM11/	Lic.No/Date:0610017929 14.05.2010	
	Decision :			
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(70)/2007/TSW(B) dtd 06.08.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

91	Case No.:3/9/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00036/AM11/	RLA File :07/24/040/00038/AM11/	Lic.No/Date:0710071635 18.05.2010	
	Decision :			
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms			

in respect of the subject advance authorization, as per written comments of DIPP as under vide UO dtd. 25.08.2010 :-

1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 4871.34 Kgs on net to net basis.
2. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 126.86 Kgs. inclusive of 1% wastage

R/A may take suitable consequential action accordingly.

92	Case No.:4/9/81-ALC2/2010	Party Name:METAL LINK ALLOYS LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00037/AM11/	RLA File :03/95/040/00072/AM11/	Lic.No/Date:0310575266 20.05.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from the MSME is still awaited . The case stands deferred and to be re-listed on 28.09.2010			

93	Case No.:5/9/81-ALC2/2010	Party Name:METAL LINK ALLOYS LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00038/AM11/	RLA File :03/95/040/00021/AM11/	Lic.No/Date:0310575270 20.05.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			

94	Case No.:6/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00039/AM11/	RLA File :03/95/040/00102/AM11/	Lic.No/Date:0310575282 20.05.2010	Defer Date: 28.09.2010
	Decision : : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee decided to send a letter to firm as per comments of DIPP. The case stands deferred and to be relisted on 28.09.2010.			

95	Case No.:7/9/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00040/AM11/	RLA File :03/95/040/00103/AM11/	Lic.No/Date:0310575295 20.05.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee decided to send a letter to firm as per comments of DIPP. The case stands deferred and to be relisted on 28.09.2010			
96	Case No.:8/9/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00041/AM11/	RLA File :09/24/040/00053/AM11/	Lic.No/Date:0910042102 20.05.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			
97	Case No.:9/9/81-ALC2/2010	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00042/AM11/	RLA File :05/24/040/00058/AM11/	Lic.No/Date:0510264638 20.05.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide UO dtd. 25.08.2010:- Word “Relevant” may be prefixed with the description of import items from Sl. No. 1 to 15 and the same may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			
98	Case No.:10/9/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
	HQ File :01/81/050/00043/AM11/	RLA File :07/24/040/00032/AM11/	Lic.No/Date:0710071753 24.05.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under: 1. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 14708.83 Kgs. inclusive of 1% wastage. 2. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 441.16 Kgs. inclusive of 1% wastage.			

R/A may take suitable consequential action accordingly.

99	Case No.: 11/9/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00044/AM11/	RLA File :07/24/040/00441/AM10/	Lic.No/Date:0710071806 26.05.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from the MNRE is still awaited therefore decided to send a reminder to MNRE. The case stands deferred and to be re-listed on 28.09.2010			

100	Case No.: 12/9/81-ALC2/2010	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00045/AM11/	RLA File :07/21/040/00113/AM11/	Lic.No/Date:0710071810 26.05.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			

101	Case No.: 1/11/81-ALC2/2010	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM11/	RLA File :04/24/040/00040/AM11/	Lic.No/Date:0410114089 28.05.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			

102	Case No.: 11/11/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
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	HQ File :01/81/050/00056/AM11/	RLA File :34/24/040/00001/AM11/	Lic.No/Date:3410027088 28.05.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide UO dtd. 25.08.2010:- Taking clue from SION C-1, quantity of import item may be allowed as applied for i.e. 15.6 MT inclusive of a wastage of 4 %. R/A may take suitable consequential action accordingly			
103	Case No.:2/11/81-ALC2/2010	Party Name:CONTROL INFOTECH PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00047/AM11/	RLA File :07/24/040/00051/AM11/	Lic.No/Date:0710071914 31.05.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			

104	Case No.:3/11/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Approved
	HQ File :01/81/050/00048/AM11/	RLA File :06/24/040/00012/AM11/	Lic.No/Date:0610018095 31.05.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No 3(70)/2007/TSW(B) dated 06.08.2010 (copy enclosed). R/A may take suitable consequential action accordingly			

105	Case No.:4/11/81-ALC2/2010	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Approved
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HQ File :01/81/050/00049/AM11/	RLA File :13/24/040/00029/AM10/	Lic.No/Date:1310032271 31.05.2010	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide UO dtd. 25.08.2010:- 1. Words “ 3C x 95 Sq. mm- Qty. 2 Kms and 3C x 120 Sq. mm- Qty. 2 Kms” may be suffixed with the description of export product. 2. Total net weight of export product may be specified as 25046 Kgs. 3. Quantity of import item at Sl.No.1 i.e. may be allowed as applied for i.e. 3.46 MT inclusive of 1% wastage. 4. Quantity of import item at Sl.No.2 may be allowed as 1.05 Kgs./Kg content in the export product. 5. Quantity of import item at Sl.No.3 may be allowed as 11.375 MT inclusive of 2 % wastage. 6. Quantity of import item at Sl.No.4 may be allowed as 0.556 MT inclusive of 1 % wastage.			
R/A may take suitable consequential action accordingly			

106	Case No.:6/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00051/AM11/	RLA File :35/24/040/00045/AM10/	Lic.No/Date:3510030416 02.06.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			

107	Case No.:9/11/81-ALC2/2010	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00054/AM11/	RLA File :25/24/040/00004/AM11/	Lic.No/Date:2510002878 02.06.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			

108	Case No.:7/11/81-ALC2/2010	Party Name:DIANA METALS	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00052/AM11/	RLA File :04/24/040/00054/AM11/	Lic.No/Date:0410114241 03.06.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 28.09.2010: - 1. Information in respect of S.No. 3,4,5 & 11 of the Standard Deficiency Format.- Export product wise			

109	Case No.:10/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00055/AM11/	RLA File :35/24/040/00046/AM10/	Lic.No/Date:3510030450 03.06.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			

110	Case No.:5/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00050/AM11/	RLA File :35/24/040/00048/AM10/	Lic.No/Date:3510030471 04.06.2010	Defer Date:28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			

111	Case No.:13/11/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00058/AM11/	RLA File :02/24/040/00029/AM11/	Lic.No/Date:0210142969 04.06.2010	Defer Date:28.09.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee decided to send a copy of application of firm to DIPP for comments. The case stands deferred and to be relisted on 28.09.2010.

112	Case No.: 14/11/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00059/AM11/	RLA File :09/24/040/00024/AM11/	Lic.No/Date:0910042253 07.06.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			

113	Case No.: 15/11/81-ALC2/2010	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00060/AM11/	RLA File :34/24/040/00004/AM11/	Lic.No/Date:3410027158 07.06.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.			
114	Case No.: 16/11/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00061/AM11/	RLA File :35/24/040/00049/AM10/	Lic.No/Date:3510030492 07.06.2010	Defer Date: 28.09.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 28.09.2010.			

115	Case No.:17/11/81-ALC2/2010	Party Name:TOPWORTH PIPES & TUBES PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00062/AM11/	RLA File :03/95/040/00191/AM11/	Lic.No/Date:0310577992 08.06.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee decided to send deficiency letter to firm as per written comments of DIPP.(copy enclosed) The case stands deferred and to be relisted on 28.09.2010.				
116	Case No.:1/20/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM11/	RLA File :07/24/040/00145/AM11/	Lic.No/Date:0710073408 05.08.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.				

117	Case No.:2/20/81-ALC2/2010	Party Name:NAGREEKA FOILS LTD.,	Meet No/Date:20/81-ALC2/2010 17.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00115/AM11/	RLA File :03/95/040/00303/AM11/	Lic.No/Date:0310586271 06.08.2010	Defer Date: 28.09.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 28.09.2010.				

PART –AR – DEFFER

S.No. 120

Case No. AR-24	M/S RPG Cables Ltd.Mysore.
Meeting No.20/81	F.No.01/81/50/157/AM09/DES-II
Dated : 17.08.2010	Advance License No.0310475240 dt.18-06-2008
	RLA F.No.03/95/40/0242/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the reply from the firm is still awaited therefore decided to send another reminder to firm . The case stands deferred and to be re-listed on 28.09.2010.

S.No. 121

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No. 20/81	F.No.01/81/162/851/AM06/DES-II
Dated 17.08.2010	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Committee decided to examine the case on file as per earlier decision. The case stands deferred and to be re-listed on 28.09.2010.

S.No. 122

Case No. AR-56	M/S Banaras Beads Ltd., Varanasi
Meeting No. 20/81	F.No.01/84/050/641/AM06/DES-I/DES-II
Dated 17.08.2010	Advance License No.1510003017 dt. 28.12.2005
	RIA F.No.15/80/40/016/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Committee observed that the case is under examination to MSME. The case stands deferred and to be re-listed on 28.09.2010.

S.No. 123

Case No. AR-49	M/s Delton Cables Ltd.,
Meeting No. 20/81	F.No.01/81/050/00793/AM09/DES-II
Dated 17.08.2010	Advance License No.0510206449 dt.18.07.2007
	RLA F.No.05/24/040/0306/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide UO dtd. 25.08.2010:-

1. Quantity of import item at Sl.No.1 may be allowed as 1928.7 Kgs inclusive of 1% wastage.
2. Quantities of import items at Sl.No.2 & 4 may be allowed as 1.05 Kgs/Kg content in the export products.
3. Quantity of import item at Sl.No.3 may be allowed as 4832 kgs. inclusive of 2 % wastage.

R/A may take suitable consequential action accordingly

Sl. No. 124

Case No. AR -81	M/s. Copper Strips (P) Ltd. Bhopal
Meeting No.20/81	F.No.01/80/81/50/688/AM09/DES-II
Dated 17.08.2010	Advance License No 1110016890 dt.23-03-2008
	RLA F.No.11/24/40/064/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP as under vide UO dtd. 25.08.2010:-

- i) Description of export product may be amended to "Copper Components Usable in Electrical Equipments viz. Profile Curve 160A, L=1000, Profile Curve 160A, L=1400, Profile Curve 250A, L=1000, Profile Curve 250A, L=1400, Profile Curve 400A, L=1000 & Profile Curve 400A, L=1400"
- ii) The quantity of import item may allowed as 6989.97 Kgs. inclusive of 3 % wastage after 2/3rd recovery of scrap

R/A may take suitable consequential action accordingly

Sl. No. 125

CASE NO. AR-39	M/s. Gamesa Wind Tubines Pvt. Ltd., Chennai
Meeting No. 20/81	F.No.01/81/050/178/AM10/DES-II
Dated: 17.08.2010	Advance Licence No. 0410107978 dated 23.03.2009
	RLA's F.No.04/24/40/1136/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the case is under examination to DHL. The case stands deferred and to be re-listed on 28.09.2010.

Sl. No. 126

CASE NO. AR-39	M/s. Andritz Hydro Pvt. Ltd.(formerly known VA Tech Hydro India Pvt. Ltd.)
Meeting No. 20/81	F.No.01/81/162/256/AM11/DES-II
Dated: 17.08.2010	Advance Licence No. 1110019319 dated 02.01.2009
	RLA's F.No.11/22/40/043/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the case is under examination to MSME. The case stands deferred and to be re-listed on 28.09.2010.

PART – C – DEFFER

S.No. 37

Case No. C- 02	Reference received from Policy Devision
Meeting No. 20/81	F.No.01/80/162/748/AM10/DES-II
Dated 17.08.2010	
	Verification of SION for the product “Graphite Electrodes”

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010. The Committee observed that the data from the EEPC is still awaited therefore decided to send another reminder to them . The case stands deferred and to be re-listed on 28.09.2010.

S.No. 38

Case No. C-19	M/S. Andritz Hydro Pvt. Ltd.(formerly known VA Tech Hydro India Pvt. Ltd.)
Meeting No 20/81	F.No.01/81/162/00464/AM10//DES-II
Dated 17.08.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Committee observed that the case is under examination on file by DGFT.The case stands deferred and to be re-listed on 28.09.2010

PART – D – DEFFER

S. No. 01

CASE NO. D- 1	M/s. The Madras Aluimnium Co. Ltd., Salem (T.N)
Meeting No. 20/81	F.No.01/81/162/307/AM'11/DES-II
Dated: 17.08.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 20/81 scheduled to be held on 17.08.2010 but actually held on 25.08.2010.The Committee observed that the case is under examination to DIPP. The case stands deferred and to be re-listed on 28.09.2010
